

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2566
ANSWERED ON:10.12.2012
INVOLVEMENT OF OFFICERS IN ILLEGAL SALE OF ARMS
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Will the Minister of DEFENCE be pleased to state:

- (a) whether the Army has admitted that large number of their officers were involved in illegal sale of arms;
- (b) if so, whether the Government has since ascertained the buyers of such illegal arms from the army personnel;
- (c) if so, the details thereof; and
- (d) the steps the Government proposes to take to ensure that army officials whether in service or after retirement are not allowed to sell their weapons?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): A case relating to sale of Non-Standard Pattern (NSP) weapons by Army officers and JCO in violation of the provisions of Army Act / Special Army Order, has come to light. The details of the buyers / dealers of such arms are as under:-

(i) M/s Hari Sharan Vyaparik Pratisthan, Bikaner.

(ii) M/s Gupta Gun House, Sri Ganganagar.

(iii) M/s Modi Gun House, Bharatpur.

(iv) M/s Jain Arms Dealer, Sirsa.

(d) Standard Operating Procedure on disposal of Non Service Pattern Weapons has been revised to avoid recurrence of such incidents.